

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 12th July, 2022.

No. LJ (A) 83/2021/167 - In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint Smti Sengatchi N. Marak, Advocate as Addl. Public Prosecutor / Addl. Govt. Pleader in District Court, Tura with headquarter at Tura, with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

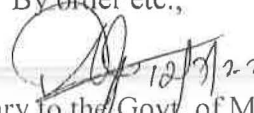
Memo No. LJ (A) 83/2021/167-A,

Dated Shillong, the 12th July, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, West Garo Hills, Tura.
4. The District & Session Judge, West Garo Hills, Tura.
5. The Superintendents of Police, West Garo Hills, Tura
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti Sengatchi N. Marak. Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Tura Bar Association, Tura.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, West Garo Hills, Tura.
12. Law (B) Department.
13. DEO, Law Department.
14. Guard file.

By order etc.,


Addl. Secretary to the Govt. of Meghalaya,
Law Department.